

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3228
ANSWERED ON:23.08.2006
RECRUITMENT OF DISTT. YOUTH CO ORDINATORS
Khandelwal Shri Vijay Kumar;Moghe Shri Krishna Murari

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether recruitment to the post of district youth co-ordinators was advertised as per the prescribed procedure of examination as adopted in 1996 but the result thereof is yet to be announced;
- (b) if so, the reasons therefor;
- (c) whether the accountants had to move the court for increase in the prescribed percentage of promotion to the advertised vacant posts;
- (d) if so, the decisions of the court thereon;
- (e) whether the examinees had also moved the court for delay caused in declaring the result;
- (f) if so, the verdict of the court thereon; and
- (g) the time by which the result will be declared and job offer given to the youths?

Answer

THE MINISTER OF PANCHAYATI RAJ AND YOUTH AFFAIRS & SPORTS (SHRI MANI SHANKAR AIYAR)

(a) & (b) Yes, Sir. An advertisement was issued by the Nehru Yuva Kendra Sangathan (NYKS) during December, 1996 inviting applications for recruitment to the post of District Youth Coordinators. However, the recruitment process was cancelled by the Government due to the following reasons:

i) Approval for the creation of posts was not there from Govt. of India.

ii) In accordance with the advertisement inviting applications, educational qualification was fixed as graduate but only post-graduates were called for written test / interview.

iii) A number of complaints were received relating to the appointment to these posts.

(c) & (d) Yes, Sir. A few Accountant-cum-Typists had filed a case in the Hon`ble High Court of Punjab and Haryana at Chandigarh. The Hon`ble High Court, vide its order dated 11.03.1998 disposed of the petition with a direction to the Union of India to decide on the recruitment rules within two months and thereafter consider the case of the petitioners for promotion as per the rules. Accordingly, the rules were formulated and are being followed.

(e) & (f) Yes, Sir. Two of the applicants had moved the High Court of Delhi against the non-declaration of the result due to cancellation of the recruitment process. The Hon`ble High Court of Delhi in its Order dated 03.03.1999 directed the respondents to declare the results of the examination and stated that, if the petitioners are found successful, they should be appointed. On appeal, this order was set aside by the two-judge bench of the same court on 02.08.2000 and the case was remanded back to the single judge bench for fresh consideration and decision.

(g) The matter is sub-judice.

